

**GOVERNMENT OF INDIA
COMMERCE AND INDUSTRY
LOK SABHA**

UNSTARRED QUESTION NO:1895

ANSWERED ON:13.03.2007

SPECIAL ECONOMIC ZONES

Agarwal Shri Dharendra;Chavda Shri Harisinh Pratapsinh

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) the total area of land acquired by the Government so far for the Special Economic Zones and the details thereof;
- (b) the names of the promoters of the land that has been acquired;
- (c) the investment likely to be made by these promoters; and
- (d) the provisions made for acquisition of land for SEZs?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JAIRAM RAMESH)

(a)&(b): In the 234 valid formal approvals granted till date, the extent of land involved is 33,807 hectares of which approximately 17,800 hectares of land was already in the ownership/possession of State Industrial Development Corporations. The rest of the lands were those which were already in the possession of the developers. Thus in all these 234 cases, there was no fresh acquisition of land.

(c): Out of the 234 valid formal approvals granted till date, 63 Special Economic Zones (SEZs) have been notified. In these 63 notified SEZs, investment of Rs.13,435 Crores has already taken place. Expected investment in these SEZs is of the order of Rs.53,561 Crores by December 2009. If all the 234 SEZs for which formal approval has been granted become operational, investment of the order of Rs.3,00,000 Crores is expected to take place.

(d) : In cases where land is not in possession of the SEZ Developer, the developers directly purchase the land from the land owners or the State Governments initiate land acquisition proceedings under the provisions of the Land Acquisition Act, 1894 as amended. Each State acquires land, for various purposes including for SEZs.